

rupees? Therefore, I would like to submit that in order to make that studio operational at the earliest, appointment to technical staff and other employees should be made so that the people of Bihar can avail this facility and the objective for setting up of Doordarshan Studio and installing equipments worth lakhs of rupees there can be achieved. If the Studio is not made operational, all machines installed there would develop some defects. All the machines are developing defects because these are technical equipments. Therefore it is very necessary to make it operational.

Through you, I strongly demand in the interest of the people of Bihar that the Doordarshan Studio may be made operational as early as possible so that the people of Bihar can get its maximum benefit.

SHRI DADA BABURAO PARANJPE (Jabalpur) : Mr. Deputy-Speaker, Sir, there are 63 Military cantonments in the country. These cantonments are administered by the cantonment Board. Elected Councillors are also the Member of this Board. This system is being adopted since pre-independence period. After independence, people living in the cantonments came closer to the councillors, MPs and MLAs. Now-a-days the position is that the MPs and MLAs get many of their works done in the cantonments from their quota. Keeping in view all these things I suggest that the MP and MLA may be nominated as ex-officio member of the concerned cantonment Board where military cantonment exist. I urge upon the Government that such amendment should be made in the rules...*(Interruptions)*

SHRI SUKH LAL KUSHWAHA (Satna) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Government to the issue related to my Parliamentary constituency. Gross injustice and exploitation are being committed to the labourers working in the quarry. Basic amenities have not been provided to them. They are not being provided even with the facilities of drinking water and accommodation. Moreover, when these labourers get injured, they are thrown away as if they are insects. They have to go to Satna on foot. But the vehicles of the company are used for the sons and wives of the Officers of the company for their visits to city. The injured labourers are not taken to the hospitals in these vehicles. Besides, first aid facility near the quarry has not been provided. Water supply system is also not good. If the labourers raise their voices for providing basic amenities, contractors and officers take a suppressive stand against them. They get these labourers lathicharged and false cases are registered against them. Such an injustice is being done to those labourers who have toiled for the development of the country. Therefore, I demand that the Officers posted there should be suspended and transferred immediately. Besides, this action should be taken against those mafia contractors who exploit them and suppress their voice. Not only this, after conducting an inquiry, the Government should

withdraw false cases registered against the labourers.

KUMARI UMA BHARATI (Khajuraho) : Even after passing of so many years we think that the Congress party has played an important role in the freedom struggle of this country. I agree that the Congress and Mahatma Gandhi have contributed a lot in the freedom struggle but one Member of Tamil Nadu Congress who is the present Finance Minister of the Union Government claims to be the follower of the ideals of Mahatma Gandhi and to be the real congress, had given such a statement in London in a meeting with Britishers which is a matter of shame and unfortunate to the entire country. He had said to Britishers that they had come in India and ruled for 200 years*... should a Finance Minister give such a statement? If he does not agree with it, he should give a clarification in this regard.

MR. DEPUTY SPEAKER: On what basis you are saying like this?

KUMARI UMA BHARATI : I have evidence that he had said so. I will submit it to the House tomorrow. If he had said so, what action the Central Government propose to take?

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, this should not be a part of the proceedings.

[Translation]

MR. DEPUTY SPEAKER: I have not allowed. I will allow only after going through the evidence.

KUMARI UMA BHARATI : His statement has also been published in Hindi, as well as English dailies.

MR. DEPUTY SPEAKER: I want proof.

KUMARI UMA BHARATI : I will submit the proof. I will also present the audio and video cassettes recorded in London...*(Interruptions)*

MR. DEPUTY SPEAKER: I have said that I have not permitted. Please sit down.

KUMARI UMA BHARATI : I can bring that proof within ten minutes.

SHRI RAM KRIPAL YADAV : This should be expunged.

[English]

MR. DEPUTY SPEAKER: Nothing will go on record.

[Translation]

I will see it later on.

...(Interruptions)*

SHRI MUKHTAR ANIS (Sitapur): If you will submit the proof tomorrow, you should speak this tomorrow itself.

* Expunged as ordered by the Chair.

MR. DEPUTY SPEAKER: I have already told you. What is the need to repeat it again. Umaji, please sit down.

[English]

13.00 hrs.

RE TERRORIST ATTACK OF KULGAM TOWN,
NEAR SRINAGAR, JAMMU AND KASHMIR

[Translation]

SHRI MANGAT RAM SHARMA (Jammu) : Mr. Deputy Speaker, Sir, yesterday there was bomb blast in Kulgam town of Kashmir valley, when Shri Mohammad Yusuf Tarigami, the State Secretary of C.P.I.M and a renowned leader of our State was addressing a public meeting in which 5-6 persons were killed and 20 were injured. This meeting was declared many days before and the Government and the security forces were aware of the fact that the meeting was going to be held there. Our Chief Minister Dr. Farooq Abdullah was also invited in this meeting but I am sorry to say that proper security arrangements were not made for this meeting. I feel that since the Assembly elections Pakistan sponsored terrorism has increased, infiltration has increased and co-ordination between security forces and State administration has decreased. I want that the hon'ble Home Minister should visit that place and see as to how the increasing infiltration should be stopped, how the co-ordination between security forces and State's administration should be increased and how the day-to-day incidents should be stopped and especially I would like to add that the hon'ble Chief Minister who regularly visits Delhi is not considering the issue of the State seriously. I shall request the Hon'ble Minister of Home Affairs to request the Chief Minister to devote more time on State matters and especially when in winter season the whole Secretariat has been shifted to Jammu and no one sits in Kashmir Valley, in this situation I would like to say that in winter season, some ministers should remain in Kashmir to see that Pakistan sponsored terrorism should not spread there and leaders of the political parties who have participated in the election should not become target of the terrorists. The hon'ble Home Minister should take steps to stop this. It is a serious issue and therefore the attention of the whole country should be drawn towards it.

[English]

SHRI BASU DEB ACHARIA (Bankura) : Sir, yesterday there was a public meeting being organised by my Party, the CPI (M) in Kashmir. Our State leader and Party MLA, Mohammed Yusuf Tarigami was addressing that meeting. There was an incident of firing at that public meeting...*(Interruptions)*

MR. DEPUTY SPEAKER : Please allow him to speak.

SHRI BASU DEB ACHARIA : Sir, three persons were killed and several persons were injured in that firing. I spoke to Shri Yusuf today in the morning and he said that he was hurt in that blast...*(Interruptions)* It is a very serious incident. There should not be any laxity in regard to security matters. The hon. Home Minister is here. I would like to draw his attention to this fact and would also like to know - the holding of the public meeting was announced long back - whether adequate security arrangements were made for this purpose or not. Why has such an incident taken place? There should not be any laxity in regard to security arrangements.

There is an elected Government installed in the State. The extremist forces who do not want that there should be peace in Jammu and Kashmir would try and create such problems. We should not have any complacency in regard to the situation in Jammu and Kashmir.

MR. DEPUTY SPEAKER : All right, that is enough.

SHRI BASU DEB ACHARIA : I would like to urge upon the Home Minister to take effective steps in regard to the security arrangements in Jammu and Kashmir and should see that such incidents do not take place in future. The Home Minister should make a statement on this incident either today or tomorrow...*(Interruptions)*

MR. DEPUTY SPEAKER : Please sit down.

[Translation]

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Deputy Speaker, Sir first of all I must congratulate Shri Mohammed Yunus Tarigami for his first public meeting after the Elections. Those people who could win two-third majority in the elections could not address any public meeting. By addressing the public meeting Shri Tarigami has proved his stand. As I have told earlier, all the people knew about this meeting much before the scheduled time. The State Government has demoralised the security forces there after that situation. The Government always tries to take action against the security forces as a result of which the security forces have stopped functioning. They have demanded again and again that this area should be declared as disturbed area and thereafter they will do the work. I, therefore, submit that not only of Shri Tarigami but the bullet proof cars of all the leaders, has been withdrawn and the security has been withdrawn from all the political leader except those who belong to the National Conference. I would like to request you that under such circumstances all the political workers should get security...*(Interruptions)* These people are shouting too much. They have perhaps forgotten that when Shri Jagmohan was there and he started adopting some strict measure by deploying security forces and the circumstance began to improve. In spite of that they were shouting on same other point that the actual situation is as before. In view of that the Government of that State should give instruction. The Minister of Home Affairs knows the situation very well and he should give